

CC No. 268/2019
CBI VS. SUNNY KALRA

26.08.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- **Sh. Sunil Verma**, Id. PP for CBI.
Sh. Pradeep Rana, Adv. for accused Sunny Kalra and Aarti Kalra.
Sh. Manish Miglani, Adv. for accused Subhash Chand Jindal.
Sh. Utkarsh Mathur, Adv. for accused V. K. Sood. Accused Sunny Kalra and Subhash Chand Jindal on bail.
Accused Aarti Kalra has joined the court proceedings through video conferencing from Dubai.

It is submitted by Sh. Pradeep Rana, Adv. that accused Aarti Kalra shall be coming to India very soon, most probably by next month.

Accused V. K. Sood is absent. Although the icon of V. K. Sood appears on the screen of my laptop but there is no audio or video. On the request of Id. Counsel for accused V. K. Sood, he is exempted from personal hearing for today only through his counsel, who is present.

The file is not before me.

It is submitted by the Asstt. Ahlmad that file has not been scanned yet and that, there is no facility of scanning at




Rouse Avenue Courts. Further it is also submitted by Ahlmad that he went to the Tis Hazari Courts for scanning of file where he was told that only the files which are being sent to Hon'ble High Court are being scanned and no other file is being scanned.

The Ahlmad is directed to send a reminder in writing through whatsapp or email to the concerned branch for scanning of file.

Put up for supplying the scanned copy of the court file, further proceedings and for arguments on charge on 15.09.2020.

At this stage, date is changed to **21.09.2020**, at the request of Id. Counsel for accused Subhash Chand Jindal.

As requested, let a copy of this order be provided to Id. Counsels for the accused persons by the Reader.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
26.08.2020

CC NO. 267/2019
CBI VS. SANJAY KALRA

26.08.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Id. PP for CBI.

Sh. Manish Miglani, Adv for accused Subhash Chand Jindal along with accused Subhash Chand Jindal on bail.

Sh. Pradeep Rana, Adv for accused Sanjay Kalra and Varsha Kalra.

Accused Sanjay Kalra and Varsha Kalra have joined the proceedings through Video Conferencing from Dubai.

It is submitted by Sh. Pradeep Rana, Adv. that accused Sanjay Kalra and Varsha Kalra shall be coming to India very soon, most probably by next month.

(RKS Rana)

The file is not before me.


It is submitted by the Asstt. Ahlmad that file has not been scanned yet and that, there is no facility of scanning at Rouse Avenue Courts. Further it is also submitted by Ahlmad that he went to the Tis Hazari Courts for scanning of file where he was told that only the files which are being sent to Hon'ble High Court are being scanned and no other file is being scanned.

The Ahlmad is directed to send a reminder in writing through whatsapp or email to the concerned branch for scanning of file.

Put up for supplying the scanned copy of the court file, further proceedings and for arguments on charge on 15.09.2020.

At this stage, date is changed to **21.09.2020**, at the request of Id. Counsel for accused Subhash Chand Jindal.

As requested, let a copy of this order be provided to Id. Counsels for the accused persons by the Reader.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
26.08.2020